

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

Date of order: 11.09.2001

OA No. 401/2001 with MA No. 296/2001.

1. Vinod Kumar Yadav s/o Shri B.L.Yadav.
2. Vikas Rana s/o Shri H.R.Rana
3. Dinesh Sharma s/o Shri Shiv Raj Sharma
4. Manoj Sharma s/o Shri B.L.Sharma

All the applicants have appeared in the examination on recruitment of Graduate Engineer Junior Telecom Officer - 2001 of the Bharat Sanchar Nigam Ltd. Jaipur.

..Applicants

Versus

1. Union of India through its Secretary, Department of Telecom, Govt. of India, Sanchar Bhawan, New Delhi.
2. Bharat Sanchar Nigam Limited through its Chief General Manager, Govt. of India, Sanchar Bhawan, Ashok Road, New Delhi.
3. Dy. General Manager (Administration) and Controller of Examination, Bharat Sanchar Nigam Ltd., O/o the Chief General Manager Telecom, Rajasthan Circle, Sardar Patel Marg, Jaipur

.. Respondents

Mr. Arvind Bhardwaj, counsel for the applicants

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CORAM:

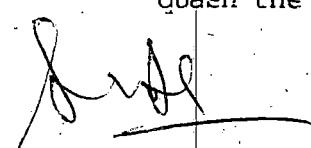
Hon'ble Mr. S.K.Agarwal, Judicial Member

Hon'ble Mr. S.A.T.Rizvi, Administrative Member

ORDER

Per Hon'ble Mr. S.K.AGARWAL, Judicial Member

In this Original Application filed under Section 19 of the Administrative Tribunals Act, 1985, prayer of the applicants is to quash the result at Ann.A4 and to direct the respondents to remove all



the ambiguities, latches and contradictions in the process of recruitment and further directions are sought to re-process the entire selection proceedings.

2. At the time of hearing for admission, the learned counsel for the applicant submits that applicants are willing to file representations to respondents and this OA may be disposed of/decided at this stage by giving necessary directions to the respondents to decide/dispose of the representations filed by the applicants within a specified period by a reasoned and speaking order.

3. In view of the submissions made before us, we direct the respondents that in case applicants file representations within one month from the date of passing of this order then the same may be decided/disposed of within three months from the date of receipt of such representations by reasoned and speaking order considering the grievance of the applicants as per rules/procedure. If the applicants feel aggrieved by the disposal of such representation, they will be at liberty to approach the proper forum, if they so advised.

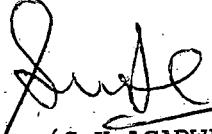
4. With the above directions this OA is disposed of at the stage of admission.

5. Misc. Application annexed with this OA stands disposed of accordingly.



(S.A.T.RIZVI)

Adm. Member



(S.K.AGARWAL)

Judl. Member